

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 1465 of 2020

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Jay Prakash Mahato ... .. Petitioner  
Versus  
1. The State of Jharkhand  
2. Veena Devi ... .. Opp. Parties  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Lukesh Kumar, Advocate  
For the State : Mr. Shekhar Sinha, P.P.  
For the O. P. No. 2 : Mr. Kumar Nilesh, Advocate  
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04/24.06.2020 Heard Mr. Lukesh Kumar, learned counsel for the petitioner, Mr. Shekhar Sinha, learned P.P. for the State and Mr. Kumar Nilesh, learned counsel for the opposite party no. 2.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with C. P. Case No. 695 of 2018.

The marriage of the complainant was solemnized with the petitioner on 15.07.2005.

It has been alleged that there was repeated demand of dowry and ultimately she was ousted from her matrimonial house.

The petitioner appears to be the husband of the complainant. It also appears that some demand was made with respect to the employment of the petitioner. However, in the solemn affirmation, it has been stated that the petitioner works in the Police Department. Even otherwise the allegations appears to be general and omnibus in nature.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the order dated 06.03.2020 is, hereby, confirmed.

This application stands allowed.

*(Rongon Mukhopadhyay, J.)*